

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

22. CP 060/00136/2015 in OA No. 060/00395/2014

(Sandeep Singh Vs. Jagbans Singh)

28.07.2015

Present: Sh. G.P. Vashisht, counsel for the petitioner.

1. Heard.
2. Issue notice to the respondent, returnable for 02.09.2015.

As —

(RAJWANT SANDHU)
MEMBER (A)

[Signature]
(SANJEEV KAUSHIK)
MEMBER (J)

'jk'

*1. Re-advised on 3/8/15
ADo Rwd.*

*JK
JAGDISH PARSAD*

25. CP 060/00136/2015 in

O.A. NO.060/00395/2014

Sandeep Singh Vs. Jagbans Singh

02.09.2015

Present: Mr. G.P. Vashisht, counsel for the petitioner

Mr. N.P. Mittal, counsel for the respondents

1. Learned counsel for the respondents seeks and is granted three weeks time for filing response to the CP.
2. List on 05.10.2015.

Uk

(UDAY KUMAR VARMA)

MEMBER (A)

'mw'

JK

(SANJEEV KAUSHIK)

MEMBER (J)

1-Reply w/s CP not
12/9/15
Cmpt
JAGDISH PARSAD

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH**

34. CP 060/00136/2015 in

O.A. NO.060/00395/2014

Sandeep Singh Vs. Jagbans Singh

05.10.2015

Present: Mr. D.R. Sharma, proxy counsel for the petitioner

Mr. Barjesh Mittal, counsel for the respondents

1. Learned counsel for the respondents submits that in pursuance of the orders of this Court, the applicant has been offered appointment to the post of MTS, on compassionate grounds to which he has joined on 17.09.2015. In support thereof, he has placed on record a copy of office order dated 29.09.2015, which is taken on record.
2. In view of the above, the CP is disposed of having been satisfied.
3. Notices stand discharged.



(RAJWANT SANDHU)

MEMBER (A)



(SANJEEV KAUSHIK)

MEMBER (J)

'mw'